Clauses 2 to 4 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI S.S. PALANIMANICKAM: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

SPECIAL MENTIONS

Demand for expedicious development of Amritsar International Airport in Punjab

DR. M.S. GILL (Punjab): Sir, I wish to make a special mention about the continuing neglect of the only airport in Punjab at Amritsar. The Sri Guru Ramdas International Airport at Amritsar, is not notified as an international airport, nor has it been given even tolerable airport facilities. The airport operates from sheds and the passengers get no facilities. A new building for only five hundred passengers has been under construction for the last five years. Even this work has been stopped many months back. The Civil Aviation Ministry knows that the airport needs facilities for thousands of passengers. Almost 30 per cent of the Delhi traffic, is generated by Punjab, and should be handled by Amritsar, giving comfort to the passengers, and economic benefit to the State.

I welcome the liberal aviation policy of the Government but I am surprised that while British flights to India have been doubled from 19 to 40 per week, not one flight has been given to Amritsar. The Punjabis are the major Indian settlers in the U.K., Canada and the U.S.A. Canada Air flies daily to Delhi but not once to Amritsar, even though it carries mainly Punjabis. A new Air India Express with 30 per cent cheaper fares has been started to the Gulf. More than 30 flights are to go but all from Kerala and Mumbai. Plenty of Punjabis work in the Gulf and Iraq. Sadly, not one flight has been allowed to Amritsar. Everyone knows the expense and harassment the Punjabi travellers suffer in coming to the Delhi airport to take late night flights.

There is no justification to inflict either hardship on passengers to Punjab or deny to the State the economic benefits of a flourishing

international airport. I appeal to the Government to do justice to our Mecca, and our Vatican, Sri Amritsar.

Price preference to the Public Sector Undertakings in the country

SHRI MANOJ BHATTACHARYA (West Bengal): it is common knowledge that since the inception of public sector undertakings these are provided with a particular price preference while finalising any business proposition. Such practice has certainly given a boost to the undertakings owned by the nation and that has been of great advantage to our national economy and helped in realising our cherished objectives of self-reliance.

I understand from some reliable sources that there is going to be a paradigm shift in such consideration and attempts are being made to do away with the policy of providing price preference to the PSUs.

To my knowledge any such decision contrary to the existing practice will certainly jeopardise the interests of the PSUs and will subvert the national economic growth and issue of self-reliance.

Hence I shall most fervently urge upon the Government of India to dissuade from any such decision and protect the interests of the PSUs.

Demand to bring relief to aged house owners in the country whose houses are not vacated by the tenants

श्रीमती जमना देवी बारूपाल (राजस्थान) : माननीय उपसभापति जी, मेरे विशेष उल्लेख का विषय है – किराएदारों से वृध्द मकान मालिकों को राहत दिलाने हेतु।

माननीय उपसभापति जी, मैं आपके द्वारा केन्द्र सरकार का ध्यान एक ऐसे मुद्दे की तरफ आकर्षित कराना चाहूंगी जो बहुत गंभीर मुद्दा है। जब आदमी नौकरी से रिटायर हो जाता है या ढ़लती उम्र को देखकर यह सोचता है कि अब मैं श्रम करने में असहाय हो गया हूं, तब वह अपनी कड़ी मेहनत से बनाया गया मकान — या दुकान अपनी उदरपूर्ति के लिए किराए पर दे देता है। कुछ दिन के बाद ही किराएदार समय पर किराया नही देता, उल्टा मकान या दुकान हड़पने की चाह में उसको कोर्ट — कचहरी पहुंचा देता है, उसको जर्जर वृद्धावस्था में भी कोर्ट — कचहरी तक जाने को मजबूर कर देता है — उस वृद्ध से पैरों से नही चला जाता, वह कानों से कम सुनता है, उसकी जुबान लड़खड़ाती है। ऐसी स्थिति में वृध्द जन को उन क्रूर किराएदारों से तुरंत प्रभाव से, दुकान हो या मकान, उसे खाली करवाकर मकान मालिक की सहायता करनी चाहिए क्योंकि किराएदार की नीयत इतनी खराब हो जाती है कि उसकी घृणित क्रूर मनोवृत्ति की सीमा नही रहती। हर प्रकार से वह मकान मालिक को परेशान करने में लगा रहता है और वह वृद्ध अपनी खरी कमाई को जाते देखकर वकीलों के पास गिड़गिड़ाता है, आंसू बहाता है, लेकिन किराएदार को न दया आती है, न शर्म। ऐसी स्थिति में सरकार ही उसकी मदद कर सकती है।